

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.No.491/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 11th October 2017, 10.30 A.M

Name of the Company		Smt. Rekha Gupta -Vs- Starke Workout Private Limited & Anr.	
Under Section		241/242	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

①	Nim Dem Dojee, Advocate	Applicant	Nim Dem Dojee 10/10/17
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ORDER

Ld. Counsel for the petitioner are present. No one is present from the respondents' side.

Heard. Admit.

Petitioner has filed this petition against the act of oppression and mismanagement alleging that petitioner's shareholding in R-1 company is 50% and R-2 is siphoning the fund of the R-1 by transferring the fund of the company in his private account. Petitioner has also provided the 5 account numbers which are maintained in ICICI and HDFC Banks. In spite of notice to the respondents no one is present from the respondents' side.


Let reply be filed by the respondents within 15 days with a copy in advance to the petitioner.

Meanwhile, both the parties are directed to maintain status quo in respect of the immovable assets of R-1. Respondents are also directed not to transfer amount from the company's account to personal account.


Petitioner is directed to serve copy of the order on the respondents and file affidavit of service within 7 days from today.

List on 28/11/2017.

Urgent certified copy of the order be issued, if applied for, upon compliance of all requisite formalities.



(Jinan K.R.)
Member (J)



(Vijai Pratap Singh)
Member (J)